CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.265/MP/2021

Subject : Petition invoking Section 79(1)(c) and (f) of the Electricity Act, 2003

read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking compensation/ relief for additional expenditure incurred by the Petitioner during the construction of the Project due to certain Change in Law and Force Majeure events, as per the applicable provisions of

the Transmission Service Agreement dated 22.9.2015.

Petitioner : Alipurduar Transmission Limited (ATL)

Respondents : South Bihar Power Distribution Co. Ltd. and Ors.

Date of Hearing : **2.4.2025**

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Gayatri Aryan, Advocate, ATL

> Ms. Priyakshi Bhatnagar, Advocate, ATL Shri Pradyumn Sharma, Advocate, ATL

Shri Sunil Mittal, ATL Shri Anant Shukla, ATL

Shri Janmali Manikala, Advocate, WBSEDCL Shri Damodar Solnaki, Advocate, WBSEDCL

Shri Chiranjeev Singh Marwah, Advocate, Bihar Discoms

Record of Proceedings

At the outset, the learned counsel for the Petitioner, while requesting a liberty to file her additional written submissions, submitted that the matter has already been argued at length by both sides, and accordingly, the matter may be reserved for the order. Learned counsel for the Respondents, WBSEDCL and Bihar Discoms also concurred with the above submission and further added that the Respondents have already filed their written submissions, which may be considered by the Commission.

- 2. Considering the submissions made by the learned counsel for the parties, the Commission permitted both sides to file their brief written submissions, if any, within a week with a copy to the other side.
- Subject to the above, the Commission, with the consent of both sides, reserved the 3. matter for order.

By order of the Commission (T.D. Pant) Joint Chief (Law)